



2026:AHC:43003

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4296 of 2026

Garima Singh

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kailash Nath Singh
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Pursuant to the order dated 18.02.2026, personal affidavit on behalf of respondent no.3/Additional Distirct Magistrate (Land & Revenue) Jaunpur/Chief Revenue Officer is taken on record.
2. After going through the same, a prayer has been made by learned counsel for the petitioner that since the relief sought by the petitioner has been granted, no further order is required to be passed in the matter as the present petition is now become infructuous and prays to dismiss the same as having become infructuous.
3. In this view of the matter, the present petition is dismissed as having become infructuous.

(Prakash Padia,J.)

February 25, 2026

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